

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 26 of 2021 (SZ)**

**IN THE MATTER OF**

Tribunal on its own motion-SUO MOTU Based on the News item in The New Indian Express, Chennai Edition, Dated 23.01.2021, "Biomedical waste dumped near Chennai's Thiruneermalai Lake not removed even after a week".

... Applicant

**Versus**

1. The Chief Secretary to Govt. of Tamil Nadu,  
Govt Secretariat, Fort St. George  
Chennai, Tamil Nadu 600 009.
2. The Secretary to Govt. of Tamil Nadu,  
Department of Environment, Govt. Secretariat,  
Fort St. George, Chennai, Tamil Nadu- 600 009.
3. The Principal Secretary to Govt. of Tamil Nadu,  
Health and Family Welfare Department,  
Govt. Secretariat, Fort St. George,  
Chennai, Tamil Nadu- 600 009.
4. Additional Chief Secretary to Govt. of Tamil Nadu,  
Municipal Administration and Water Supply Department,  
Govt. Secretariat, Fort St. George,  
Chennai, Tamil Nadu- 600 009.
5. The Chairman,  
Tamil Nadu Pollution Control Board,  
No. 76, Anna Salai, Guindy, Chennai,  
Tamil Nadu 600- 032.
6. The District Collector,  
Chengalpet District,  
Collector Office, GST Road,  
Chengalpattu 603 001.
7. Pallavaram Municipality,  
By its Municipal Commissioner,  
New Colony, Chrompet,  
Chennai 600 044.
8. Thiruneermalai Town Panchayat,  
Rep. by its Executive Officer,  
No. 6A, Main Road, Thiruneermalai,  
Chennai 600 044.

  
**COMMISSIONER**  
**Tambaram City**  
**Municipal Corporation**

9. Commissioner  
Tambaram City Municipal Corporation  
Tambaram  
Chennai - 45

... Respondents.

**STATUS REPORT CUM ACTION TAKEN REPORT FILED ON BEHALF  
OF THE 9<sup>TH</sup> RESPONDENTS**

I, Dr.M.Elangovan, son of Manikkam aged about 51 years working as Commissioner Tambaram City Municipal Corporation, do hereby solemnly affirm and sincerely state as follows:

1. I humbly submit that this Hon'ble Tribunal has taken suomoto cognizance based on the News item in The New Indian Express, Chennai edition Dated 23.01.2021, "Biomedical waste dumped near Chennai's Thiruneermalai Lake not removed even after a week" and in its order dated 05.02.2021 has directed the Joint Committee which was constituted in OA No. 50 of 2019, to visit the area in question and submit its factual and action taken report and also directed the Respondents to file its response as to the allegations made in the paper report.
2. I humbly submit that pursuant to the direction of this Hon'ble Tribunal, this Respondent filed its Status Report before this Hon'ble Tribunal on 22.03.2021 and the same was considered by this Hon'ble Tribunal. The Status Report filed by this Respondent may be treated as part and parcel of this Status cum Action Taken Report.
3. I humbly submit that the joint Committee has suggested the following recommendation in the above said subject matter before the Hon'ble National Green Tribunal.

  
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S.N o	Joint Committees Recommendations	Action taken report
I.	The local Bodies Shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, Door to Door collection, processing and disposal by complying with provisions of the solid waste management rules 2016.	To adhere with the recommendation I submit that 100% collection of solid waste which has been generated in the Tambaram City municipal corporation having 27 Micro Composting Centres and 53 onsite composting centres to handle the bio degradable waste generated within Corporation limits. It has been done on daily basis with 100% door to door collections with 467 vehicles and with 2020 staffs to do Proper segregation and processing of solid waste as per solid waste management rules 2016.
II.	The Local Body Shall post the sanitary staffs in the said area in question to carry out monitoring to prevent any dumping of the solid waste along the road side or on bank of the lake	I humbly submit that the area concerned regarding solid waste and biomedical waste dumping are constantly monitored with sanitary staff and also with CCTVs for prevention of dumping of solid waste along the road side and banks of lake.
III.	The Executive officer. Thiruneermalai Town Panchayat shall monitor and ensure that the local body is complied with the sanitary requirements and	1. With regard to the implementation of Municipal Solid Waste Management Rules, it is submitted that in the newly added Thiruneermalai Town

  
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for the scientific disposal of solid waste that are being generated in the local body.

waste was processed through Micro Compost Centre and the same was converted into manure and the same was given at free of cost to the local residents and the farmers.

1. With regard to the Non Degradable Waste it is submitted that the said waste is transferred to Kannadapalayam Transfer Station located in Tambaram and from there the same was sent to the Cement Factories for their uses. The recyclable and reusable wastes were sold to the sellers and the amount was given to the Workers as incentive.

4. I humbly submit that there are 1 urban health centre, 1 Primary Health centre, 1 private hospital and 9 small health clinics, besides there are 7 Pharmacies situated within Limits of Thiruneermalai area of Tambaram City Municipal Corporation. However, no Major private Hospitals/Multi Speciality Hospitals are situated. The details of the health care facilities are as follows:-

S.No	Name of Health Center	Location
1	Urban health centre	Theradi Street
2	Primary Health centre	Uyalliamman Koil street
3	Venkateshwara Hospital	3 <sup>rd</sup> Street, Chandran Nagar
4	V. Senthilnathan Medical Center	C.L.C. Works Road
5	Dr. Ashok Kumar Medical Center	Nagappa Nagar
6	Dr. Ravana kumar Medical Center	Nagappa Nagar

  
**COMMISSIONER**  
**Tambaram City**  
**Municipal Corporation**

<b>2</b>	Primary Health centre	Uyalliamman Koil street
<b>3</b>	Venkateshwara Hospital	3 <sup>rd</sup> Street, Chandran Nagar
<b>4</b>	V. Senthilnathan Medical Center	C.L.C. Works Road
<b>5</b>	Dr. Ashok Kumar Medical Center	Nagappa Nagar
<b>6</b>	Dr. Ravana kumar Medical Center	Nagappa Nagar
<b>7</b>	Dr. Sathyanarayanan Medical Center	Nagappa Nagar
<b>8</b>	Dr. Shanthi Medical Center	Nagappa Nagar
<b>9</b>	Dr. Vijaya Kumar Medical Center	Muthumariamman Koil Street
<b>10</b>	Sai Hospital	Uyyali Amman Koil Street
<b>11</b>	Sugam Medical Center	Tiruneermalai Main Road
<b>12</b>	Dr. Gomathi Medical Center	First Pillayar Koil Street

**5.** I humbly submit that M/s. GJ Multiclave (India) Pvt Ltd, an agency accredited by the Tamil Nadu Pollution Control Board, is vested with the work of collection and handling of bio medical waste from the above health centres. The above said health care centres are disposing the generated BMW through the above agency, as per the Bio Medical Rules 2016.

**6.** I humbly submit that as per the Bio Medical Rules 2016, collection and disposal of Bio Medical Waste are the responsibility of State Pollution Control Board. Hence the role of this Respondent Town Panchayat presently Tambaram Corporation is limited to collection of syringes, used cottons, tablet covers and bottles etc from households and handed over to said agency. However, this Respondent would keep in touch with the above agency to clear bio medical waste in accordance with the rules and address any untoward incidents.

  
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**Tambaram City**

domiciles / associations, inviting complaints through WhatsApp, regular awareness through Green Ambassadors.

9. I humbly submit that as an initiative, this Respondent has introduced "whatsapp complaint system" within Tambaram City Municipal Corporation (Thiruneermalai ) whereby enabling the public to lodge/send a complaint through whatsapp in respect of any untoward incidents of dumping of BMW/Solid Waste or any other nuisance by any miscreants.

10. I humbly submit that apart from the above, we have installed surveillance cameras / CCTV on the service road abutting Tambaram - Maduravoyal Bypass. At an estimate cost of Rs.3.97 Lakhs. Based on the above contract, the said Awardee has installed 8 Nos. of surveillance cameras / CCTV (fixed two 2 cameras each on 4 poles) near western side of a water body namely Sitheri, at a distance of every 100 metres, along the said service road.

11. I humbly submit that this Respondent has taken all earnest steps to protect the environment from any untoward incidents of pollution being caused by any miscreants. Besides, this respondent has been following the directions of this Hon'ble Tribunal diligently and adequate measures are being taken to comply with Environmental Laws in an efficient manner.

Under the above circumstances, I respectfully pray that this Hon'ble Tribunal may be pleased to record the above status cum action taken report and pass any such further other order deem fit and proper to the circumstances of the case and thus render justice.

### VERIFICATION

I, Dr. M. Elangovan Commissioner Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are

  
**COMMISSIONER**  
**Tambaram City**  
**Municipal Corporation**

Under the above circumstances, I respectfully pray that this Hon'ble Tribunal may be pleased to record the above status cum action taken report and pass any such further other order deem fit and proper to the circumstances of the case and thus render justice.

### **VERIFICATION**

I, Dr. M. Elangovan Commissioner Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 07<sup>th</sup> day of May, 2022

**9<sup>TH</sup> RESPONDENT**

  
**COMMISSIONER**  
**Tambaram City**  
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**BEFORE THE NATIONAL  
GREEN TRIBUNAL (SZ)  
BENCH AT CHENNAI**

**O. A. No. 26 of 2021 (SZ)**

**REPORT AS ON 07-05-2022**

**M/S.P.SRINIVAS (828/1994)  
N.K. PONRAJ (2263/2009)  
R.PURUSHOTHAMAN (263/2011)**

**COUNSEL FOR 9<sup>th</sup> RESPONDENT.**

**Cell No. 94862 04469**